

07.09.2020

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused.

An application u/sec. 437 Cr.P.C. for the release of the accused Pradeep Singh @ Pau on bail is moved by his Ld. Counsel.

Both the sides are heard on the application.

Considering the facts that the case property has already been recovered from the possession of the accused and judicial custody of the accused is not required, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.


(Balwinder Singh)

Link CMM (East)/KKD/Delhi/07.09.2020